आयुर्वेदिक चिकित्सक

1450. **श्री गं० च० दीक्षित :** क्या **स्वास्थ्य, परिवार नियोजन एवं नगर विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वे विद्यार्थी जो किसी राज्य में आयुर्वेदिक बोर्डों द्वारा चलाये जाने वाले आयुर्वेदिक कालजों से परीक्षाएं पास करते हैं किसी अन्य राज्य में चिकित्सा व्यवसाय कर सकते हैं;

(ख) यदि नहीं, तो उसके क्या कारण हैं; और

(ग) इस पाबन्दी को समाप्त करने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री वी० एस० मूर्ति) : (क) और (ख). अलग-अलग राज्यों में भारतीय चिकित्सा पद्धतियों के विभिन्न संकायों अथवा बोर्डों द्वारा दी जाने वाली डिग्रियों और डिप्लोमाओं को सामान्यतया पारस्परिक आधार पर मान्यता मिल जाती है।

(ग) आयुर्वेदिक शिक्षा में एक रूपता लाने तथा इस चिकित्सा प्रणाली के विनियमन के लिये जिसमें डिग्रियों तथा डिप्लोमाओं को अन्तर्राज्य मान्यता भी सम्मिलित है भारतीय चिकित्सा पद्धतियों की एक केन्द्रीय परिषद स्थापित करने का विचार है।

AMENDMENT OF DRUGS AND FOOD ADULTERATION ACTS

1451. SHRI N. K. P. SALVE: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state whether Government propose to amend the Drugs Act, 1940 and the Prevention of Food Adulteration Act, 1954 to provide for more stringent and deterrent punishment for all established offences of adulteration and illegal transactions in drugs and foodstuffs ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : There is no such proposal at present. Certain amendments have already been made in 1964.

UNTOUCHABILITY CASES

1452. SHRI P. C. ADICHAN: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the number of cases registered in the Union Territory of Delhi under the Untouchability Offences Act since the Act came into force;

(b) the number of these cases taken to the Court; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) 30.

(b) 24.

(c) 6 convicted, 15 acquitted and 3 pending.

EDUCATION OF BLIND CHILDREN

1453. SHRI MAYAVAN: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that Government are formulating a scheme to send blind children to ordinary schools in Delhi as an experiment;

(b) if so, whether trained teachers have been provided to those schools;

(c) the nature of facilities proposed to be given to these blind children; and

(d) whether this scheme is being introduced in other States also?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Yes, Sir.

(b) Two teachers have been trained for the purpose.

(c) Blind children who join this programme will be provided free books and a monthly allowance of Rs. 15.

(d) It is proposed to introduce this scheme in Kerala also on an experimental basis.